VAISAKHA 18, 1914 (SAKA)

## Vacant Posts of Solicitor General of India

9502. SHRI N. J. RATHVA: Will the Minister of LAW, JUSTIC AND COMPANY AFFAIRS be pleased to state:

(a) since when the post of Solicitor General of India is lying vacant;

(b) the reasons for delay in filling up this post; and

(c) the time by which it is likely to be filed up?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIK. VIJAYA BHASKARA REDDY: (a) to (c). the post of Solicitor General of India is not lying vacant. Shri Dpankar Prasad Gupta has been appointed as Solicitor General of India with effect from 7 April, 1992.

[English]

## Issue of Secured Premium Notes by Tisco

9603. SHRI GEORGE FERNANDES: Will the Minister of LAW, JUSTIC AND COMPANY AFFAIRS be pleased to state:

(a) whether Tata Iron and Steel Company Limited (TISCO) have proposed to issue Secured Premium Notes (SPNs) worth Rs. 350 crore to its shareholders;

(b) if so, the whether the Central board of Direct Taxes; Controller of Capital Issues and the Department of Company Affairs have opposed the proposal; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). The Controller of Capital Issues has given his consent on 31.3.1992 to M/s. TATA IRON AND STEEL COMPANY LIMITED (TISCO) for issue of capital of the value of Rs. 443 crores (nominal value) which includes issue of Secured Premium Notes (SPNs) of Rs. 300/- each with attached equity warrants for cash at parto their existing shareholders, for a total value of Rs. 330 crores. The proposal was not opposed by Department of Company Affairs. Central Board of Direct Texes have informed that as approval of CBDT under Direct Tax Laws is not required, the question of approving the proposal does not arise.

[Translation]

## Export of Fruits

9604. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of COMMERCE be pleased to state:

(a) the names of the fruits exported by India;

(b) whether the Government have formulated any scheme to encourage the producers of fruits in hilly areas of Uttar-Pradesh and Himachal Pradesh for promoting their export;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SAL-MAN KHURSHEED): (a) The main fruits exported from India are Mangoes, Grapes, Pomegranate, Chickoo, Cutard Apples, Ber, Citrus Fruits, Banana, etc.

(b) to (d). While there are no specific